

THE HIGH COURT OF SIKKIM : GANGTOK

(Criminal Jurisdiction)

DATED : 19th FEBRUARY, 2018

SINGLE BENCH : THE HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CHIEF JUSTICE

CrI. M.C. No.01 of 2018

Petitioner/ : Amit Chettri,
Accused : aged about 25 years,
Son of Shri Naina Kr. Chettri,
Resident of Samdur, Ranipool,
East Sikkim.

versus

Respondent : State of Sikkim.

Application under Section 482 of the Code of
Criminal Procedure, 1973

Appearance

Mr. Jorgay Namka and Mr. Tashi Doma Sherpa, Advocates for the
Petitioner.

Mr. Karma Thinlay, Mr. Thinlay Dorjee Bhutia, Addl. Public
Prosecutors and Mrs. Pollin Rai, Assistant Public Prosecutor for
the State-Respondent.

O R D E R (ORAL)

Satish K. Agnihotri, C.J.

Mr. Jorgay Namka, learned Counsel appearing for the
petitioner, on instruction, seeks permission to withdraw this petition
with liberty to take recourse to judicial remedy before the trial Court
as advised under provisions of law.

2. It is ordered. Consequently, the petition is dismissed as withdrawn.

(Satish K. Agnihotri)
Chief Justice

19-02-2018

Approved for reporting : **Yes**
Internet : **Yes**

pm